

6. Improving the design and quality of khadi.
7. Introduction of improved looms.
8. Supply of quality raw materials.
9. Opening of new bhandars/bhawans, sales outlets for marketing of khadi production.
10. Encouraging Khadi institutions to produce exportable khadi products.

(e) The target set for the terminal year of the VIII Plan is 160 million sq. mtrs.

[Translation]

#### Pension to Ex-Servicemen

\*513. SHRI AMAR PAL SINGH :  
SHRI RAJESH KUMAR :

Will the PRIME MINISTER be pleased to state :

(a) the number of applications for grant of pension to ex-servicemen and widows of expired defence personnel pending with the Ministry of Defence as on April 30, 1995; State-wise;

(b) whether a large number of applications pertaining to Pension to the widows of Army Personnel are pending for the last several years;

(c) if so, the reasons therefor; and

(d) the action proposed to be taken by the Union Government for prompt disposal of these cases?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):  
(a) As on 30.4.1995, 5301 pension claims of retired/released Defence personnel and 2262 family pension claims from widows of ex-Servicemen were pending. The oldest case of Service pension claim pending relates to March 1995. The oldest case of family pension claim belongs to February 1995.

State-wise details of pension cases are not maintained.

(b) No Sir.

(c) and (d). Questions do not arise.

[English]

#### Outstanding Dues of Coal India Limited

\*514. SHRI SANTOSH KUMAR GANGWAR : Will the PRIME MINISTER be pleased to state :

(a) the total disputed amount to be paid to Coal India Limited by Cement Corporation of India till March 31, 1995;

(b) the reasons therefor;

(c) whether C.C.I. has not utilised its coal linkages even from plants which are located nearby to South Eastern coal fields;

(d) the reasons for the same;

(e) whether C.C.I. has initiated for import of coal as it is unable to pay outstanding dues to Coal India Limited; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) and (b). As reported by the Cement Corporation of India (CCI) there is no disputed amount to be paid to Coal India Ltd. by CCI as on 31st March, 1995. However, Rs. 14.38 crores is payable by CCI to North Eastern Coalfields.

(c) and (d). Two of CCI's Units close to SECL could not lift full quantity from SECL as they had to regulate production in order to minimise losses.

(e) and (f). CCI has floated a global tender for import of 30,000 MT of quality steam coal in order to explore the possibility of obtaining coal on more favourable terms.

[Translation]

#### Bio Gas Plants

\*515. SHRI PHOOL CHAND VERMA : Will the PRIME MINISTER be pleased to state :

(a) whether there is any scheme to set up less expensive Bio Gas Plants of new type in many villages;

(b) if so, the details thereof, State-wise; and

(c) the encouragement being given or proposed to be given in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) and (b). Less expensive family type biogas plants namely Deenbandhu and Janata Model-II alongwith other approved designs are being promoted within the overall tentative target of 1.6 lakh plants set under the Central Sector Scheme, "National Project on Biogas Development (NPBD)". There are no separate State-wise targets for new models. However overall State-wise targets for all approved models is given in the attached Statement.